of charging them tax, it is only to keep a broad idea of such deposits made in them.

SHRI N.K. PREMACHANDRAN: Sir, the 'd' part and 'e' part of my question are to the effect that the Government of Kerala has made a request to Government of India regarding this, but the answer to 'd' and 'e' is evasive, that is, there is no mention regarding the request of the Government of Kerala. I would like to know from the hon. Minister whether the Government of Kerala has officially requested the Government of India to review the circular so as to help the poor farmers in the State who have deposited their money in the primary agricultural cooperative societies.

SHRI JASWANT SINGH: Sir, I have made the position clear in the reply. The Banking Regulation Act, 1949 is not applicable to primary agricultural credit societies, except in the manner and to the extent as specified in the Act itself. Therefore, the apprehension of the Government of Kerala, because we keep a broad information data base of who deposits Rs. 50,000 or more in a Bank, including credit Bank, and, therefore, any kind of tax liability is accruing, is completely unfounded.

*290. *[The questioner (Shri P. Prabhakar Reddy] was absent. For answer vide page* 38-39 *infra.]*

आयकर छापे

291. **श्री जयन्ती लाल बरोट: क्या वित्त और कम्पनी कार्य मंत्री** यह बताने की कृपा करेंगे कि:

(क) आयकर विभाग द्वारा वर्ष, 2002 से आज तक मारे गये छापों का राज्य-वार ब्यौरा क्या है;

(ख) इन छापों के दौरान आयकर अपवंचन के रूप में कितनी अवैध राशि का पता चला है; और

(ग) आयकर विभाग द्वारा मारे गये छापों में आयकर दाताओं से जब्त की गई संपत्ति का राज्य-वार ब्यौरा क्या है?

वित्त और कम्पनी कार्य मंत्री (श्री जसवंत सिंह): (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ग): परिसम्पत्तियों की जब्ती के साथ-साथ 1.1.2002 से 28.2.2003 तक की अवधि के दौरान की गई आयकर तलाशियों के ब्यौरे नीचे दिए गए हैं:

क्रम सं०	आयकर महानिदेशक (जांच)	संबंधित राज्य	तलाशियों की संख्या	जब्ती के ब्यौरे (करोड़ रु० में) नकदी	जेवरात	अन्य परिसंपत्तियां*	योग
1.	जयपुर	राजस्थान	57	5.79	10.6	11.64	28.3
2.	हैदराबाद	आन्ध्र प्रदेश	68	17.75	7.62	32.36	57.73
3.	लखनऊ	यू०पी० एवं उत्तरांचल	58	9.61	5.93	15.41	30.95
4.	कोलकाता	पश्चिम बंगाल, असम और एन०ई०आर० राज्य	52	13.17	17.75	27.8	58.72
5.	बंगलौर	कर्नाटक और गोवा	68	22.58	4.34	12.71	39.63
6.	चेन्नई	तमिलनाडु	106	14.59	11.11	10.54	36.24
7.	मुम्बई	महाराष्ट्र	95	37.33	27.52	109.63	174.48
8.	चन्डीगढ़	पंजाब, हरियाणा और एन०डब्ल्यू० आर० राज्य	24	3.24	1.14	1.83	6.21
9.	अहमदाबाद	गुजरात	43	8.57	5.27	32.8	46.64
10.	कोची	केरल	29	2.55	5.13	4.59	12.27
11.	पुणे	महाराष्ट्र	36	7.35	9.00	14.83	31.18
12.	पटना	बिहार और झारखंड	23	2.44	0.40	7.24	10.08
13.	भोपाल	मध्य प्रदेश और छत्तीसगढ़	34	11.21	8.39	31.32	50.92
14.	दिल्ली	दिल्ली	69	25.74	13.57	12.82	52.13
	जोड़		762	181.92	127.77	325.52	635.21

* अन्य परिसम्पत्तियों में मियादी जमा, शेयर, बन्धपत्र, प्रतिभूतियां, इत्यादि शामिल हैं।

(ख) चूंकि तलाशी के मामले में कर और ब्याज केवल अप्रकटित आय का कर-निर्धारण पूरा होने पर लगाया और वसूल किया जाता है तथा जिस माह में तलाशी ली गई उसकी समाप्ति से दो वर्ष के भीतर कानून के अनुसार कर निर्धारण पूरा किया गया था, अत: सामान्यीकृत अनुमान नहीं लगाया जा सकता।

Income Tax Raids

*291. SHRI JAYANTILAL BAROT: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) the details of raids conducted by the Income Tax Department in the year 2002 till date state-wise;

(b) the illegal amount unearthed during these raids in terms of tax evasion; and

(c) the details of property seized by Income Tax Department during the raids on Income Tax payees state-wise?

THE MINISTER OF FINANCE AND COMPANY AFFAIRS (SHRI JASWANT SINGH): (a) to (c) A Statement is placed on the Table of the House.

(a) and (c) Details of Income tax searches conducted during the period 1.1.2002 to 28.2.2003 along with details of seizure of assets are given below:

S.No.	DGIT(Inv.)	States concerned	No. of searches	Details of seizure (Rs. Crores) Cash	Jewellery	Other assets*	Total
1	2	3	4	5	6	7	8
1.	Jaipur	Rajasthan	57	5.79	10.6	11.64	28.3
2.	Hyderabad	A.P.	68	17.75	7.62	32.36	57.73.
3.	Lucknow	U.P. & Uttaranchal	58	9.61	5.93	15.41	30.95
4.	Kolkata	West Bengal, Orissa, Assam & N.E.R. States	52	13.17	17.75	27.8	58.72
5.	Bangalore	Karnataka &	68	22.58	4.34	12.71	39.63
6.	Chennai	Tamilnadu	106	14.59	11.11	10.54	36.24
7.	Mumbai	Maharashtra	95	37.33	27.52	109.63	174.48
8.	Chandigarh	Punjab, Haryana & N.W.R. States	24	3.24	1.14	1.83	6.21

*Other Assets include Fixed Deposits, Shares, Bonds, Securities, etc.

1	2	3	4	5	6	7	8
9.	Ahmedabad	Gujarat	43	8.57	5.27	32.8	46.64
10.	Kochi	Kerala	29	2.55	5.13	4.59	12.27
11.	Pune	Maharashtra	36	7.35	9.00	14.83	31.18
12.	Patna	Bihar & Jharkhand	23	2.44	0.40	7.24	10.08
13.	Bhopal	M.P. & Chhattishgarh	34	11.21	8.39	31.32	50.92
14.	Delhi	Delhi	69	25.74	13.57	12.82	52.13
		TOTAL	**762**	**181.92**	**127.77**	**325.52**	**635.21**

(b) As tax and interest, in a search case is levied and collected only upon completion of assessment of undisclosed income and assessment completed, as per law, within two years from the end of the month in which search was conducted, there cannot be any generalised projection.

श्री जयन्ती लाल बरोट: सभापति महोदय, मझे यह जानना है कि हमारे आयकर की ओर से छापे मारे जाते हैं, क्या ये सिर्फ व्यापारियों के ही यहां मारे जाते हैं? सरकारी अधिकारी जो अवैध सम्पत्ति एकत्रित करते है, क्या हम उनकी भी तलाशी करते हैं?

श्री जसवंत सिंह: जैसा कि माननीय सदस्य को मालूम है कि पहले जो प्रावधान छापे और सर्च के बारे में थे, अभी हाल ही में उनमें बदलाव लाया गया है। अब स्टॉक सीज नहीं किया जाएगा और सर्च के दौरान किसी प्रकार से assessee को बाध्य नहीं किया जाएगा कि आप अपना बयान दें। इसके अलावा जो किताबें जब्त होती हैं, वे दस दिन के भीतर लौटाई जाएंगी। यदि दस दिन के भीतर नहीं लौटाई जाती हैं तो कमिश्नर से इजाजत लेनी होगी कि इस प्रकार की जो आशंकाएं या भ्रांतियां हैं, माननीय सदस्य उन्हें दूर कर दें।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Tax on companies incorporated in Mauritius

*290. SHRI P. PRABHAKAR REDDY: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it has been decided to tax companies incorporated in Mauritius if such companies have their place of effective management in India;